

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of
Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:-1562—JK (LD) of 2022
DATED:- 28 - 03 - 2022

Sanction is hereby accorded to the appointment of Officer's of Health and Medical Education Department, as mentioned in annexure to this Government Order as Officer In charge (OIC) Litigation for the cases indicated against each including Contempt Petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

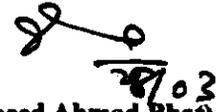
Secretary to Government

Dated:- 28 - 03 - 2022

No:-JK(LD)CODI/ 2021/03

Copy to the:-

1. Learned Advocate General, J&K
2. Financial Commissioner,(Additional Chief Secretary), Health & Medical Education Department.
3. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
4. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.



(Khursheed Ahmad Bhat)

Additional Secretary to Government

Annexure to the Government Order No.1562-JK(LD) of 2022 dated 28.03.2022

S.No	Title of the Case	OIC
1	Contempt Petition No 377/2015 in SWP No 2590/2012 titled Dr Naseer Ahmad Hakeem & others Vs State & Ors.	Javid Ahmad Malik, JKAS Under Secretary to Government, Health and Medical Education Department
2.	OWP No 1305/2016 titled Association of Homeopathic Doctors Vs State of J&K & Ors	Dr Ramesh Chander Medical Officer in the office of Director, AYUSH, J&K, Jammu
3.	Civil Suit titled Hakeem Mufti Abdul Rouf Vs State & Ors	Dr. Altaf Ahmad Shah Medical Officer in the office of Director, AYUSH, J&K, Srinagar

Handwritten signature
28/03